

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.42563 of 2017

(Arising out of Order-in-Appeal No.36/2017-ST dt.28.07.2017 passed by Commissioner of GST & Central Excise (Appeals), Coimbatore @ Salem, No.1, Foulks Compound, Anai Road, Salem - 636 001

M/s.Shri Shellappa Hospital

239, Rajaram Nagar, Near Gandhi Stadium, Salem - 636 007
Vs

Appellant

Commissioner of Central Excise

No.1, Foulks Compound, Anai Road, Salem - 636 001

Respondent

APPEARANCE:

For the Appellant : Sh. S.Kannappan, Advocate

For the Respondent : Sh. Arul C Durairaj, Superintendent

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.P.ANJANI KUMAR, MEMBER(TECHNICAL)

DATE OF HEARING :28.10.2020

DATE OF DECISION :28.10.2020

FINAL ORDER No. 41150/2020

PER BENCH

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeal is dismissed.

(dictated and pronounced in court)

**(SulekhaBeevi C.S.)
Member (Judicial)**

**(P.Anjani Kumar)
Member (Technical)**

Vsr